

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 324 OF 2016

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ...Appellant(s)

Vs.

Sasan Power Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija for R.1

Mr. G. Umapathy for R.2

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R.3 to 5

ORDER

Learned counsel for Respondent No.1 states that the appeal is not maintainable and he seeks two weeks time to file reply limited to that issue. He may file the same on or before 07.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.02.2017 after serving copy on the other side.

List the matter on **07.03.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh